

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**TUESDAY, THE SEVENTH DAY OF JANUARY
TWO THOUSAND AND TWENTY FIVE**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 44280 OF 2017

Between:

K.SRINIVASULU, S/o. Devaiah aged 45 years, Occ.Advocate R/o. H.No. 17-2-201, Chowni Upperguda, yakathpura, Hyderabad-23

...PETITIONER

AND

1. State of Telangana, Rep by its Principal Secretary to home (Courts -A1) Department, Secretariat Buildings, Hyderabad
2. The Director of Prosecutions, state of Telangana, Hyderabad, Telangana State
3. The Hon'ble Principal District and Sessions Judge, Rangareddy district at L.B.Nagar
4. The District Collector and District Magistrate, rangareddy dist at Lakadikapool, Hyderabad, Telangana State

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order more particularly one in the nature of writ of mandamus declaring the action of the 3rd respondent in preparing and submitting the panel advocate list to be appointed as additional public prosecutor tenure to nine (9) courts to the 4th respondent without causing detailed enquiry with regard to merit and eligibility qualifications of the candidates without taking into consideration of earlier list prepared in the year

I.A. NO: 1 OF 2017(WPMP. NO: 54890 OF 2017)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct to the 4th respondent to include petitioner name in the new panel list on the basis of merit and also by taking into consideration of list of 2016 or initiate fresh

consultative process with the 3rd respondent forthwith pending disposal of the above writ petition.

Counsel for the Petitioner: SRI. KARUNAKAR REDDY (NOT PRESENT)

Counsel for the Respondent Nos.1,2&4: SRI SWAROOP OORILLA SC FOR TAPHC

Counsel for the Respondent No.3: M/S VEDULA CHITRALEKHA

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO
WRIT PETITION No.44280 of 2017

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

None for the petitioner.

2. In this writ petition, the petitioner *inter alia* has prayed for the following relief:

“For the reasons stated in the affidavit, it is hereby prayed that this Hon'ble Court may be pleased to issue a writ or order more particularly one in the nature of writ of Mandamus declaring the action of the 3rd respondent in preparing and submitting the panel advocate list to be appointed as Additional Public Prosecutor tenure to nine (9) Courts to the 4th respondent without causing detailed enquiry with regard to merit and eligibility qualifications of the candidates without taking into consideration of earlier list prepared in the year 2016 where my name was included in the empanel list and in the Hon'ble Court of V Assistant Sessions Judge (V Additional Senior Civil Judge) dated 13.03.2016 vide letter No.C1/400/2014 as illegal, arbitrary, contrary to law against the mandatory provisions as envisaged under Section 24 of Criminal Procedure Code, 1973 and also in gross violation of Article 14, 19 and 21 of

::2::

Constitution of India and also against the norms as envisaged under G.O.Ms.No.187 dated 06.12.2000 and consequential directions to the 4th respondent to include my name in the new panel list on the basis of merit and also by taking into consideration of list of 2016 or initiate fresh consultative process with the 3rd respondent forthwith and to pass such other order or orders may deem fit just and proper in the circumstances of the case.”

3. This Court had not passed any interim order in the writ petition. The cause in the writ petition does not survive for consideration on account of efflux of time.

4. The writ petition is therefore dismissed as infructuous.

Miscellaneous petitions, pending if any, stand closed.

There shall be no order as to costs.

**SD/-K. SREE RAMA MURTHY
ASSISTANT REGISTRAR**

//TRUE COPY//


SECTION OFFICER

To,

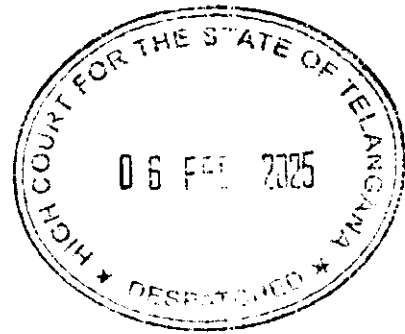
1. One CC to SRI. KARUNAKAR REDDY Advocate [OPUC]
2. One CC to M/S VEDULA CHITRALEKHA Advocate [OPUC]
3. One CC to SRI SWAROOP OORILLA SC FOR TAPHC [OPUC]
4. Two CD Copies

KKS
BS

PA

HIGH COURT

DATED:07/01/2025



ORDER

WP.No.44280 of 2017

**DISMISSING THE WRIT PETITION
AS INFRACTUOUS
WITHOUT COSTS**

PA

28/1/25

6 copies